

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 329/TT/2023

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2024, in respect of asset i.e. 02 Nos. of 132 kV GIS line bays at Nirjuli Sub-station for termination of LILO of one circuit of Pare HEP-North Lakhimpur (AEGCL) 132 kV D/C line (Line works under TBCB) under Project—"North Eastern Region Strengthening Scheme-IX".
- Date of Hearing** : 31.1.2024
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Assam Electricity Grid Corporation Limited and 7 others
- Parties Present** : Shri Gaurav Dudeja, Advocate, MUML
Shri Dhruval Singh, Advocate, MUML
Shri Sandeep Rajpurohit, MUML
Shri Zafrul Hasan, PGCIL
Shri Mukesh Bhakar, PGCIL

Record of Proceedings

The representative of the Petitioner submitted that the instant petition is filed for the determination of transmission tariff from COD to 31.3.2024 for 2 Nos. of 132 kV GIS line bays at Nirjuli Sub-station for termination of LILO of one circuit of Pare HEP-North Lakhimpur (AEGCL) 132 kV D/C line (Line works under TBCB) under Project—"North Eastern Region Strengthening Scheme-IX".

2. The learned counsel for the Respondent, Mumbai Urja Marg Limited (MUML), submitted that the MUML has been mapped very recently and requested for some time to file their reply.
3. The Commission acceded to the request of the learned counsel for the Respondent and directed the Respondents, including MUML, to file their reply by 16.2.2024 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 26.2.2024. The Commission further directed the parties to strictly comply with the above directions within the specified timeline and observed that no further extension of time would be granted.
4. The matter will be relisted on 13.3.2024 for a final hearing.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

